

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 19 and 326)

PROF. MADHU DANDAVATE: (Rajapur): I beg to move for leave to introduce a Bill further amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of Eighth Schedule)

DR. KARAN SINGH (Udhampur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

DR. KARAN SINGH: I introduce the Bill.

**CONSTITUTION (SCHEDULE
CASTES) ORDERS (AMEND-
MENT) BILL***

PROF. P. J. KURIEN (Mavelikara): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Sche-

duled Castes Order, 1964, and the Constitution (Goa, Daman and Diu) Scheduled Order, 1968.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968."

The Motion was adopted.

PROF. P. J. KURIEN: I introduce the Bill.

**ABOLITION OF CAPITAL PUNISH-
MENT BILL***

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill to provide for abolition of Capital Punishment in India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of Capital Punishment in India."

The Motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

**HOARDING AND PROFITEERING
PREVENTION BILL***

SHRI EDUARDO FALEIRO (Mormugao): I am not introducing the Boundary Commission Bill shown as item No. 8 of the List of Business.

Sir, I beg to move for leave to introduce a Bill to provide for the prevention of hoarding of and profite-